

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 34/(MAH)/2016
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2016


NAME OF THE PARTIES: Mr. Vikram Satyanarayan Warma
V/s.

M/s. Enzo-Chem Laboratories Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1)	Ashu Rahul D Oak.	Ashu for Petitioner	
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2)	Hemant Joseph 1/b Joby Mathew & Associates	Ashu for Respondents	
	Ramesh Greganath 1/b Joby Mathew & Associates.	Ashu for Respondents	

Order

CP No. 34/241-242/NCLT/MB/MAH/2016

For the Respondent side, who was supposed to file reply by 18th of this month, has filed reply today, the Petitioner could not file rejoinder so far. Therefore, the time for filing rejoinder by the Petitioner is extended for 15 days. The restraint order passed on 4.10.2016 is hereby extended until next date of hearing.

List this matter for hearing on 28.11.2016

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)